

12.08 hrs.

## PAPERS LAID ON THE TABLE

ANNUAL REPORT OF ASHOKA HOTELS, LTD. FOR YEAR ENDING 31ST MARCH, 1964, AND REVIEW BY GOVERNMENT

**The Deputy Minister in the Ministry of Health (Shri P. S. Naskar):** On behalf of Shri Mehr Chand Khanna, I beg to lay on the Table a copy each of the following papers:

- (i) Annual Report of the Ashoka Hotels Limited, New Delhi, for the year ending the 31st March, 1964, along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon, under sub-section (1) of section 619A of the Companies Act, 1956.
- (ii) Review by the Government on the working of the above Company.

[Placed in Library. See No. LT-3584/64].

AMENDMENT TO KERALA PUBLIC SERVICE COMMISSION (CONSULTATION) REGULATIONS, 1957, EXPLANATORY MEMORANDUM THERETO AND THE KERALA PUBLIC SERVICE COMMISSION (CONSULTATION) REGULATIONS, 1957

**The Minister of State in the Ministry of Home Affairs (Shri Hathi):** I beg to lay on the Table a copy of Notification No. G.O.M.S. No. 430 published in Kerala Gazette dated the 1st September, 1964, making certain amendment to the Kerala Public Service Commission (Consultation) Regulations, 1957, under clause (5) of article 320 of the Constitution read with clause (c) (iv) of the Proclamation dated the 10th September, 1964, issued by the President in relation to the State of Kerala, together with (i) an explanatory memorandum thereto, and (ii) The Kerala Public Service Commission (Consultation) Regulations, 1957. [Placed in Library. See No. LT-3585/64].

STATEMENT *re* RECOMMENDATIONS MADE BY COMMISSIONER FOR SCHEDULED CASTES AND SCHEDULED TRIBES

**The Deputy Minister in the Ministry of Finance (Shri Rameshwar Sahu):** On behalf of Shrimati Chandrasekhar, I beg to lay on the Table a statement of action taken or proposed to be taken on the recommendations made by the Commissioner for Scheduled Castes and Scheduled Tribes in his Annual Report for the year 1961-62. [Placed in Library. See No. LT-3586/64].

NOTIFICATIONS UNDER CUSTOMS ACT AND COPY OF CENTRAL EXCISE (TWELFTH AMENDMENT) RULES

**Shri Rameshwar Sahu:** I beg to lay on the Table:

- (1) a copy each of the following Notifications under section 159 of the Customs Act, 1962 and section 38 of the Central Excises and Salt Act, 1944, making certain further amendments to the Customs and Central Excise Duties Export Drawback (General) Rules, 1960:—

- (i) G.S.R. 1665 dated the 28th November, 1964.
- (ii) G.S.R. 1666 dated the 28th November, 1964.
- (iii) G.S.R. 1667 dated the 28th November, 1964.
- (iv) G.S.R. 1668 dated the 28th November, 1964.
- (v) G.S.R. 1669 dated the 28th November, 1964.

[Placed in Library. See No. LT-3587/64].

- (2) a copy each of the following Notifications under section 159 of the Customs Act, 1962:—